



Central Administrative Tribunal Jammu Bench, Jammu

**T.A. No. 6051/2021
(SWP No.632/2011)**

Tuesday, this the 20th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ajay Maini & others

...Applicants

(*Nemo* for applicants)

Versus

State of Jammu & Kashmir & others

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

The applicants felt aggrieved by non-consideration of their request for release of arrears of salary for the period between 18.06.2009 and 16.08.2009. They filed SWP No. 632/2011 before the Hon'ble High Court of Jammu & Kashmir in this behalf. The Hon'ble High Court passed an interim order dated 28.03.2011, directing the respondents to release the unpaid salary in favour of the applicants for the period they have actually worked, in accordance with the rules.

2. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No. 6051/2021.

3. Today, there is no representation for the applicants. We perused the record and heard the arguments of Mr. Rajesh Thappa, learned Deputy Advocate General.

4. It is brought to our notice that on a consideration of the representation made by the applicants, the respondents passed an order dated 14.06.2016, rejecting their claims. If the applicants feel aggrieved by that, they have to institute the proceeding separately.



5. We, therefore, dismiss the T.A. as infructuous, leaving it open to the applicants to pursue the remedies *vis-à-vis* order dated 14.06.2016. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

July 20, 2021
/sunil/ankit/daya/